MR. CHAIRMAN: Anbumani Ramadoss, it will not go on record. ...(Interruptions)... Please. ...(Interruptions)... This is not the way. This will not go on record.

## **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: If a Member does not obey the Chair, the entire issue raised by the Member will not be a part of the proceeding. This is my ruling. For future also, if anybody goes beyond the Chairman's permission, what they had said will not go on record. This has to be taken note of by the Secretariat and also the media. The House has to run in accordance with some rules, regulations and principles. It has become a fashion for some people that even when the Chairman speaks they go on speaking to show as if they are arguing. Moreover, when we are raising an issue which is sensitive, we should not take names of other States. It is a simple thing. We are the Council of States. We are not here to accuse each other. ...(Interruptions)... Only the issue will go on record, no mention of any State. Any reference to any State which will be part of it will not go on record. Shri H.D. Devegowda on drinking water. He met me five-six times and told me that he will only express concern about drinking water. That's all.

## MATTERS RAISED WITH PERMISSION - Contd.

Need for intervention by Union Government in Cauvery water dispute- Contd.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.K. VASAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI H.D.DEVEGOWDA (Karnataka): Sir, I will confine myself only to the drinking water issue. I am not going to raise the issue of construction of any dam. All these things I am not going to raise. I know about the whole issue, the entire issue of sharing of water and all these things. I am not going to raise that. I know about everything that happened in the last 200 years. I can debate on every item in this House. Only thing is, we have got only drinking water. Not just the entire Bangalore city is denied by the Tribunal. The same thing was said by the Supreme Court. On the basis of the Tribunal's decision, they have given 4.75 TMCFT of water for Bangalore. I am not raising any State issue. I am only confining myself to my home State. The point is, 1,30,00,000 people are living in Bangalore. Let anybody from this House, irrespective of whichever party they may ...(Interruptions)...

MR. CHAIRMAN: Please.

SHRI H.D. DEVEGOWDA: Not concerned with Karnataka or other three States. Let any person as a delegate go and see and come back and report to your good self. The point is, today, we are entirely suffering from drinking water shortage. To our misfortune, the area which has not been confined to the Cauvery basin..

MR. CHAIRMAN: Right, Devegowda ji.

SHRI H.D. DEVEGOWDA: That was the decision given by the Supreme Court. Sir, with folded hands, I can speak volumes on this issue..

MR. CHAIRMAN: Right, Devegowda ji. Please. You have made your point.

SHRI H.D. DEVEGOWDA: Permit me, Sir, to have something.

MR. CHAIRMAN: Right.

SHRI H.D. DEVEGOWDA: For drinking water, we are beggars today. With folded hands ...(Interruptions)...

MR. CHAIRMAN: Thank you. Please, आप बैठिए। श्री सुखेन्दु शेखर राय। It is an important issue. That is why I allowed him. He did not make any controversy or comment on that.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

SHRI IRANNA KADADI (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the mention made by the hon. Member.

Need for signboards in Bengali language along with English and/or Hindi of all Central Government establishments and Metro Rail Stations in West Bengal

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, your good self is the champion for promotion of Indian regional languages. So, with your kind permission, I would like to speak in Bengali.

श्री सभापति :माननीय सदस्य, आपने बंगाली भाषा में बोलने हेतु पहले से inform किया है या नहीं, क्योंकि भाषांतरण की व्यवस्था करनी होती है?